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THE HIGH COURT OF MADHYA PRADESH, INDORE BENCH

M.Cr.C.No. 10627-2020

Anandilal vs. State of M.P.

Indore, Dated: 20/03/2020

Shri Nitin Bhati, learned counsel for the applicant.

Shri Akash Sharma, learned Govt. Advocate for the respondent/State.

Heard and case diary is perused.

This is the fourth bail application under Section 439 of the Cr.P.C, for grant of bail in connection with Crime No.301/2019, registered at Police Station–Nanakheda Chouki, District-Ujjain for commission of offence punishable under Sections 302 201, 363 of the IPC. Earlier bail applications have been dismissed on merit and there is no change in circumstances.

From perusal of the case diary, there is ample evidence available on record, which directly connect the applicant with the alleged crime. Learned counsel for the applicant fails to point out any change in circumstances and, therefore, no case is made out for enlarging the applicant on bail. Thus, this fourth repeat bail application is **dismissed** as being without merit.

(Ms. Vandana Kasrekar)
JUDGE